

# THE ORISSA GAZETTE



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No. 4

CUTTACK, FRIDAY, JANUARY 26, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART VII

## Advertisements and Notices, etc.

## THE ORISSA GAZETTE

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All notifications intended for publication in *The Orissa Gazette* should reach the Publisher's Office not later than 4 P.M. on the preceding Wednesday and all advertisements, educational notices, results of examinations, etc., must reach the Publisher's Office by 12 noon on Monday to ensure appearance in that week's Gazette.

S. H. KHAN

Publisher, *The Orissa Gazette*

## NOTICE

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale in the Book Depot of the Government Press, Cuttack, at the following rates:—

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S. H. KHAN

Superintendent

Government Press and Publication

## FEDERAL PUBLIC SERVICE COMMISSION

Applications invited for (I) two posts of Project Officers (Grade A) and (II) one post of Project Officer (Grade C), Central Technical Power Board. (I) *Grade A Officers*—Initial pay between Rs. 2,000 and Rs. 3,000 according to qualifications. No age-limits but candidates must be energetic. *Qualifications*: For 1st post—(i) Engineer of at least 15 years' standing including 5 years in a senior responsible post; (ii) Specialised experience of industrial utilization of power and supply problems connected therewith; (iii) experience of negotiating with prospective power consumers and of directing work of others; (iv) ability to write constructive and critical reports on utilization of power. Personality and good conversational ability, etc., desirable. A candidate having experience of commercial side of large electric supply company having all types of factories attached to their mains, and of problems encountered in supply and utilization of power at economic rates will be preferred. For 2nd post—(i) Civil Engineer of at least 15 years' standing including 5 years in a senior responsible post; (ii) considerable experience and sound judgment in most of the following problems: (a) design of dams, hydraulic power station sub-structures, power canals, high-head pipe lines and control works, (b) estimation of cost of constructing works in (a); (c) working knowledge of geology and experience in interpreting exploratory core drilling, highly desirable; (d) hydraulic studies leading up to planning of river regulatory works, including calculations for run-off, flood discharge, diurnal and seasonal storage; (e) organisation of field work and collation of data in determining rainfall and run-off information; (iii) considerable experience in directing work of others; (iv) ability to present results of surveys and calculations in Project Report form with logical reasoning and clear expression. Personality and good conversational ability, etc., desirable. (II) *Grade C Officer*—Initial pay between Rs. 400 and 900 per mensem according to qualifications. Candidates should preferably be young and energetic. *Qualifications*: Qualifications for this post should approach the qualifications of Grade A Project Officer No. 2 but candidates will not be expected to have as much actual experience and judgment as the Grade A Project Officer whom the Grade C Officer will be assisting. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for scheduled caste candidates) 31st January 1945.

SIMLA: 4th January 1945

## FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from Muslim, scheduled castes and other minority community candidates for seven temporary posts of Assistant Meteorologist in the Indian Meteorological Service, Class II. Age not more than 30 but relaxable up to 35 for candidates with exceptionally good post-graduate careers. No age limit for persons employed in the India Meteorological Department. Pay: Rs. 200—600 (Government servants employed since 1931 Rs. 250—800). Higher initial pay in exceptional cases. *Qualifications*: Honours degree (or good post-graduate work) in Physics, Physical Chemistry or Applied Mathematics. Candidates with research experience or special qualifications in Statistics or Engineering preferred. Knowledge of German or French desirable. Women eligible. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with a Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for scheduled caste candidates) 15th February 1945.

SIMLA: 6th January 1945

NOTICE OF SALE  
NOTIFICATION A

Notice is hereby given under sections 6 and 13, Act XI of 1859, that the undermentioned estates and shares of estate in the district of Bainsore will be put up for sale at the office of Collector of that district on the 19th February 1945 at 12 A.M. for arrears of revenue and other demands which by law are realisable as arrears of land revenue :-

Tauzi No.	Name of mahal and pargana	Sadr jama of the whole estate	Whether the whole estate is to be sold	If only a share is to be sold, specification of such share or shares	Names of proprietors of properties to be sold	If only a share is to be sold, the Sadr jama of such share	If the whole estate is to be sold, the arrears due from it	If only a share is to be sold, the arrears due from it
1	2	3	4	5	6	7	8	9
3562	Haripur, Ph. Killia Amahatta.	Rs. a. p. 923 0 0	Whole	Nil	Lalmohaa Das	Nil	Rs. a. p. 230 0 0	Nil
3885	Brajasundarpur, Ph. Ankura.	4,240 0 0	Share	4 annas share in the estate	Radhamohan Jew Thakur, marfat Aparna Debva, wife of Sricharan Padhi and others.	1,060 0 0	Nil	320 0 0
37	Tq. Narayanpur, Ph. Adarupia.	1,089 0 0	Whole	Nil	Sri Raghunath Jew Thakur, marfat Chy. Krushna Prasad Sondh Mohapatra.	Nil	430 0 0	Nil
578	Sabang, Ph. Balikhand..	3,965 0 0	Do.	Nil	Mohasay Ganesh Prasad Roy and another.	Nil	1,482 0 0	Nil
3814	Harekrishnapur, Ph. Balikhand.	709 0 0	Do.	Nil	Chy. Sitkanta Mohapatra	Nil	136 9 0	Nil
4126	Surendrapur, Ph. Balikhand.	1,540 0 0	Do.	Nil	Surendra Nath Misra and another.	Nil	534 7 0	Nil
4127	Raghunathpur, Ph. Raghunathpur.	1,307 0 0	Do.	Nil	Chy. Raghunath Nisanka Mohapatra and others.	Nil	1,307 0 0	Nil
922	Tq. Radhashyampur, Ph. Banchhas.	5,537 0 0	Do.	Nil	Samanta Radhaprasanna Das.	Nil	1,59 0 0	Nil
924	Mobarakhpur, Ph. Banchhas.	9,945 14 5	Do.	Nil	Panchanan Kumar Deb Mandel and others.	Nil	2,472 12 9	Nil
3826	Radhaprasadpur, Ph. Radhaprasadpur.	2,819 0 0	Do.	Nil	Samanta Radhaprasad Das alias Baisnab Charan Das.	Nil	570 11 6	Nil
3965	Purnachandrapur, Ph. Banchhas.	5,350 0 0	Do.	Nil	Chy. Purna Chandra Das Praharaj Bidyadhar Bhyan Mohapatra and others.	Nil	2,675 0 0	Nil
4745	Mobarakpur-Bimbadhar, Ph. Banchhas.	538 11 9	Do.	Nil	Bimbadhar Das Patnaik and another.	Nil	95 0 0	Nil
668	Baharda Tq., Ph. Basta Haboli.	677 0 0	Do.	Nil	Ghanashyam Mohapatra and others.	Nil	77 11 8	Nil
387	Nadigan, Ph. Bayang ..	2,658 0 0	Do.	Nil	Kanungo Chy. Brundaban Chandra Harichandan Roy Mohapatra.	Nil	1,822 15 0	Nil
394	Tq. Barsar, Ph. Barsar ..	710 0 0	Do.	Nil	Aratbandhu Bai	Nil	355 0 0	Nil

1553	Tq. Radhanagar, Ph. Radhanagar.	Do.	1,028 0 0	..	Nil	..	..	..	..	Nil	510 12 0	..	..	Nil
985	Tq. Birabarpur, Ph. Bhera.	Do.	773 4 3	..	Nil	..	..	..	..	Nil	386 10 2	..	..	Nil
1563A	Braja Jamsuli (Kt. Tq. Jamsuli), Ph. Darada-chor.	Do.	753 8 9	..	Nil	..	..	..	..	Nil	276 12 4	..	..	Nil
237	Tq. Shyampur, Ph. Dhamnagar.	Share	6,931 0 0	..	16 annas share in mauzas Azamatpur, Anahar-pur, Baburigan, Bahmapur, Dhemnagar, Dakhinbar, Dolgobindpur, Dubal, Gariali, Ichhada-Mazafarpur, Joynagar, Jhardiha, Kasati, Kharaj-Karun, Krushnadaspur, Kusuma, Mankoria, Nachhipur, Naguan, Padinarayanpur, Paharpur, Sampoi, Sathagan, Sarifpur and Talapada.	..	..	..	..	4,677 1 2	Nil	..	..	2,485 3 1
1568	Kt. Tq. Garpada, Ph. Garpada.	Whole	573 0 8	..	Nil	..	..	..	..	Nil	226 8 4	..	..	Nil
1623A	Ma. Chandanpur, etc., Ph. Kaima.	Do.	602 3 4	..	Nil	..	..	..	..	Nil	301 1 7	..	..	Nil
661	Tq. Gobindapur, Ph. Kundi.	Do.	963 0 0	..	Nil	..	..	..	..	Nil	109 0 0	..	..	Nil
1709	Kt. Tq. Gobindapur, Ph. Kundi.	Do.	544 0 0	..	Nil	..	..	..	..	Nil	172 0 0	..	..	Nil
912	Killa Shyamsundarpur, Ph. Kudai.	Do.	726 0 0	..	Nil	..	..	..	..	Nil	327 0 0	..	..	Nil
665	Jamalpur Tq., Ph. Mulidachor.	Share	1,333 0 0	..	Re. 0-8-6 in the estate	..	..	..	..	708 2 6	Nil	..	..	353 13 3
1	Tq. Randia, Ph. Randia-argada.	Whole	5,254 8 6	..	Nil	..	..	..	..	Nil	2,626 10 3	..	..	Nil
4503	Gampur-Paidyanath, Ph. Remuna Habelli.	Do.	827 14 5	..	Nil	..	..	..	..	Nil	137 4 9	..	..	Nil
805	Ratai Kt. Tappa, Ph. Satmalang.	Do.	521 0 0	..	Nil	..	..	..	..	Nil	781 0 0	..	..	Nil
806	Narayanpur Tappa, Ph. Satmalang.	Share	1,404 3 3	..	8 annas share in the estate	..	..	..	..	702 1 7	Nil	..	..	351 1 6
809/R	Chhanua Tappa, Ph. Satmalang.	Do.	672 0 0	..	13a. 4p. share in the estate	..	..	..	..	551 10 8	Nil	..	..	55 2 7
5092	Talapada Tq. Braja-kumar, Ph. Senaut.	Whole	551 7 4	..	Nil	..	..	..	..	Nil	249 15 3	..	..	Nil
1368/1	Bishnupur, Ph. Saha-bandar.	Share	6,172 0 0	..	8 annas in the estate	..	..	..	..	3,083 0 0	Nil	..	..	3,685 0 0
137	Radhanagar, Ph. Suso	Whole	3,207 0 0	..	Nil	..	..	..	..	Nil	1,000 0 0	..	..	Nil
145/B	Arcikana, Ph. Soso	Do.	939 0 0	..	Nil	..	..	..	..	Nil	116 8 0	..	..	Nil

Tauzi No.	Name of mahal and pargana	Sadr jama of the whole estate	Whether the whole estate is to be sold	If only a share is to be sold, specification of such share or shares	Names of proprietors of properties to be sold	If only a share is to be sold, the Sadr jama of such share	If the whole estate is to be sold, the arrears due from it	If only a share is to be sold, the arrears due from it
1	2	3	4	5	6	7	8	9
150/R	Purusondha Teppa, Ph. Soso.	Rs. a. p. 4,055 0 0	Share	4 annas in mauzas Balikana, Barahat-Trilochanpur, Chakrapadhi, Ghantagaria, Gopinathpur, Joysinghpur, Narajpur, Rajnagar-Mangalpur, Tajpur, Tutapara, Mundoli, Aria, Kalapahad, Kuarda, Padi, Barbarehikayan, Bisalkana, Nirmalpur, Purusondha, Raintira, Routarapur, Mahantipara, Patpur, Bahadulpur, Barabarangia, Bantli, Balagaria, Chainpur, Badigarua, Jirna, Panpadi and Salakania.	Bholeswar Das Bairiganjan Bhyan Mohapatra.	1,013 8 9	Nil	Rs. a. p. 34 13 3
150/2	Purusondha Tappa, Ph. Soso.	4,055 0 0	Do.	12 annas share in Balikana, Barahat-Trilochanpur, Chakrapadhi, Ghantagaria, Gopinathpur, Joysinghpur, Narajpur, Rajnagar-Mangalpur, Tajpur, Tutapara, Mundoli, Aria, Kalapahara, Kuarda, Padi, Barbarehikayan, Bisalkana, Nirmalpur, Purusondha, Raintira, Routarapur, Mahantipara and Patpur.	Nityananda Das Mohapatra.	2,539 0 0	Nil	279 11 0
152/2	Nami Ma., Ph. Soso	1,389 0 0	Do.	6a. 1p. Skt. 14b. share in the estate	Jebun Nisa Bibi, wife of Mohammad Abdul Hai.	531 10 11	Nil	265 10 11
1289	Thaila Kt. Tq. Ph. Soso	656 13 8	Whole	Nil	Narayan Sahu and others	Nil	327 14 10	Nil
1657/2	Tappa Purusondha Kt. Tappa, Ph. Soso.	1,619 7 11	Share	6 annas in the estate	Nakshatramali Dei, wife of Brajakishore Mohapatra.	607 4 11	Nil	303 7 6
824	Tq. Nayapara, Ph. Talsabanga.	559 14 11	Whole	Nil	Jamila Khatun Bibi, wife of Shaikh Enamulla, and others.	Nil	120 0 4	Nil
				All other shares than that specified in column 5 will be exempted from sale.				

R. S. OJHA  
Collector, Balasore  
[3-3-26-1-1945]

BALASORE: 8th January 1945

OFFICE OF THE COMMISSIONER OF ENDOWMENTS,  
ORISSA, CUTTACK

ORDER No. 152-475-G.

Saturday, the 6th day of January 1945

In the matter of Sri Raghunath Swamy alias Jomadoyi Math at Chikatigodo in Chikavi Estate in Berhampur Taluk, Ganjam District

This matter having come on for final hearing before the Commissioner of Endowments and the Associate Officers appointed by the Government this day, the trustee not having appeared in person or by Vakil at the hearing, the Tribunal, after considering all the materials available, passes the following:—

## ORDER

Whereas the Tribunal is satisfied that the trustee of the above temple is grossly mismanaging the above temple and its endowments, it hereby confirms the scheme of administration as settled by the Madras Hindu Religious Endowments Board in its order No. 57, dated the 10th January 1936, with consequential modifications.

## SCHEME

This scheme shall come into operation from the date of publication in the official Gazette.

2. In this scheme, if not inconsistent with the context the word 'Act' means, 'The Orissa Hindu Religious Endowments Act, 1939' (Orissa Act IV of 1939), including all the subsequent amendments thereto, and all the words and expressions used herein shall have the respective meanings assigned to them by the Act. The word 'trustee' (singular) shall mean and include 'trustees' (plural).

3. The temple of Sri Raghunatha Swamy at Chikati, Berhampur taluk, Ganjam district and all the minor temples and shrines attached thereto, and all the properties movable and immovable, which may have been or may hereafter be dedicated to the Deity known as Sri Raghunatha Swamy shall vest in the aforesaid Deity.

4. The above-mentioned temple and its properties shall be administered and managed by the hereditary trustee and by one or more honorary trustees not exceeding two in number as may be determined by the Commissioner from time to time.

5. (a) The non-hereditary trustee shall be appointed by the Commissioner for a period not exceeding five years.

(b) The Commissioner shall have the power to remove the non-hereditary trustee or trustees appointed under clause 5(a) above from their office for good and sufficient cause.

6. (a) When the number of trustees is more than one, one of the trustees shall act as the executive trustee. The executive trustee shall be in immediate charge of the temple administration and carry out the decisions and resolutions of the trustees.

(b) The office of the executive trustee shall be held in rotation among the trustees in such a manner that all the trustees may have an equal period of office as executive trustee during the statutory term of five years. At the first meeting of the trustees, which shall be held within one month of their appointment, the trustees shall decide the order of rotation of executive trusteeship as laid down hereinbefore. If they do not agree about the order, a lot shall be cast before the Deity and the result hereof shall be final. The order of rotation so determined, shall be immediately reported to the Commissioner.

7. (a) The trustees shall meet in the temple premises as often as may be necessary, and in any case, at least once a month, for the transaction of business relating to the Devasthanam, and the checking of the accounts and passing the same. The trustees shall sign in the account books in token of their having passed the same.

(b) The executive trustee shall fix the date of meeting, with due regard to the convenience of the other trustees and give them at least three days' notice of the said meeting in writing and obtain their signature in token of service of such notice in a book kept for the purpose and when necessary, the notice may be sent by registered post. The executive trustee shall keep a proper record of the proceedings of the said meetings duly signed by all the trustees who attended the same.

(c) The decision of all matters shall be by the majority of votes. When the number of trustees is two and there is

difference of opinion between them, the matter shall be referred to the Commissioner whose decision shall be final.

(d) In urgent matters, the executive trustee may obtain the opinion of other trustees by circulation.

8. (a) The trustees shall within one month from the date of this scheme submit proposals regarding the schedule of the temple establishment for the approval of the Commissioner.

(b) The trustees shall not create any new appointment permanent or temporary in the Devasthanam or alter the number and salaries of the establishment fixed by Commissioner without the previous sanction of the Commissioner.

9. (a) The Commissioner may appoint a Manager on a salary not exceeding Rs. 40 per mensem from among the Hindus entitled to worship in the temple and possessing Revenue and Accounts experience. The Manager shall be responsible for the carrying out of the routine administration of the Devasthanam. The Manager shall devote his full time to the Devasthanam work and shall not engage himself in any other business. The Commissioner shall have the power to remove him from office for reasons which he may deem sufficient. The salary of the Manager shall be met from the temple funds.

(b) The Manager so appointed shall before taking charge of his office or within such time as may be fixed give security to the satisfaction of the Commissioner in the sum of Rs. 500.

## DUTIES OF THE MANAGER

10. (a) The Manager shall collect and receive all incomes and moneys due and payable to the Devasthanam, deposit them in an authorized bank there and then and make all the disbursements for the purpose of the Devasthanam under the orders of the trustees, and in accordance with the budget. The Manager shall also be in charge of the office and have control over the temple establishment.

(b) The Manager shall be in charge of all the stores of the temple including grain and issue them as and when required for the purpose of Pooja and festivals and see to the proper application of the same under the orders of the trustees.

(c) Jewels and vessels required for daily use, shall be kept in the temple under the charge of the Manager.

(d) The Manager shall attend to the timely collections of the rents, etc., due to the Devasthanam, for the proper and timely cultivation of the lands and for the proper conduct of the Utsavams and daily worship of the temple.

(e) The Manager shall be in charge of all the account books, registers and records of the Devasthanam and shall be responsible for the proper and safe custody of the same.

(f) The Manager shall maintain proper and regular accounts, authenticated registers of properties, etc., in such form and in accordance with the Act and such directions that may be issued by a superior authority.

(g) The Manager shall prepare and send to the Commissioner before 15th of the next month, copies of day book for the month with abstracts of receipts and expenditure inclusive of loans received and advanced both in respect of cash and grain accounts of the Devasthanam with a short report drawing prominent attention to important features of the accounts of the Devasthanam for the month and shall also publish the said abstracts in a conspicuous part of the Devasthanam office for the inspection of the worshippers.

(h) The Manager shall prepare a quarterly demand collection and balance statement of outstandings showing also details of the collections for the quarter and submit the same to the Commissioner.

(i) The Manager shall check the movable of the Devasthanam once in six months and submit a report thereon to the trustees and also submit authenticated copies of the list of movables to the Commissioner.

(j) The Manager shall conduct all the suits and other proceedings in court on behalf of the Devasthanam and take prompt steps for the collection of the outstandings of the temple.

(k) The Manager shall generally act under the directions of the trustees and assist them in the submission of budgets, registers, returns, etc., to the Commissioner as required by the Act and regulations.

## DUTIES OF THE TRUSTEES

11. (a) All lease of lands or buildings or other immovable properties not required to be retained or occupied for the purpose of the Devasthanam, and all other leases of temple property and rights shall invariably be made through public auction at such time and place as the trustees may deem fit and advantageous. Proposals to make any lease shall be advertised at least 15 days before the date of such lease in the Devasthanam office, in the village Chavadi, if any, and in such other manner as may be considered necessary or proper by the trustees. Previous intimation shall invariably be given to the Commissioner to enable him if he considers necessary to depute any one of its members or other officers to be present at the auction.

(b) The auction shall be held by the Manager in the presence of one of the trustees and if the latter is absent in the presence of any person deputed by the Commissioner.

12. All the moneys of the temple shall be lodged in an authorised bank or in the Post Office Savings Bank as they come in and the necessary sums for expenditure shall be drawn therefrom when and as necessity arises, provided that a sum not exceeding Rs. 30 may be kept as permanent advance with the Manager to meet urgent expenses. The permanent advance may be recouped from time to time. All moneys that may be paid to the trustees or any of them shall at once be handed over by them to the Manager for being deposited in the Bank. At the time of big festivals, the Manager may retain Rs. 100 in his hands to meet urgent expenditure, if any.

13. The trustees shall cause to be prepared three months before the commencement of every fasli, a budget of the estimated income and expenditure of the temple for that fasli and submit the same for the sanction of the Commissioner. The trustees shall not exceed the provisions made in the budget for expenditure. If any extraordinary expenditure has to be incurred, it shall be done only after obtaining the previous sanction of the Commissioner.

14. The trustees shall immediately cause to be prepared and maintained a register of the movable and immovable properties belonging to the temple including jewels giving full specification of their estimated value. Such a register shall be prepared and annually verified by them as required by sections 12 and 13 of the Act and submit the same for the approval of the Commissioner.

15. The trustees shall neither lend nor borrow any money on behalf of the temple nor shall any funds of the Devasthanam be invested in the purchase or mortgage of property movable or immovable without the previous sanction of the Commissioner.

16. The trustees shall have prepared half-yearly statements of receipts and expenses including all loans received and advanced and publish the same in some conspicuous part of the Devasthanam, for the information of the worshippers and shall send copies of the same to the Commissioner within 31st January and 31st July of every year.

## INSPECTION OF ACCOUNTS

17. The accounts of the Devasthanam shall be open to the inspection of the Commissioner and other inspecting officers at any time.

18. They shall be open to the inspection by any worshippers on his giving three days' notice to the trustees and paying a fee of rupee one per diem or part thereof in advance for such inspection.

19. The worshipper so inspecting may bring to the notice of the Commissioner any irregularity that may be detected on such inspection. The Commissioner may upon such report pass such orders as he may think necessary.

## AUDIT

20. The accounts of the temple shall be audited at the end of every fasli by one of the auditors approved by the Provincial Government.

21. The auditor shall be chosen and his remuneration fixed by the Commissioner which shall be paid out of the funds of the Devasthanam.

## MISCELLANEOUS

22. The trustees shall place one or more hundials for the deposit of the offerings by worshippers. Each of such hundials shall be under two locks sealed by the executive trustee and the Manager respectively. The keys of one set of locks shall be with the executive trustee and those of the other with the Manager. The hundials shall be opened

once in a month, or oftner as may be considered necessary by the executive trustee and the Manager in the presence of three respectable residents of the locality after giving at least a week's notice to the other trustees. An accurate list of the contents shall be prepared over the signature of all present stating the denominations in the case of coins and currency notes and in other cases the full description, weight and value.

23. Jewels and other costly articles of the Devasthanam not in daily use shall be deposited in iron safe in a separate room both of which shall be with two locks, the key of one of which shall remain with the executive trustee and of the other with the Manager of the temple. Whenever the jewels are taken out to be delivered to the archaka for the purposes of worship during festivals or on other occasions and when they are returned to the safe room, the executive trustee and the Manager shall be present and check the same and sign the register maintained for the purpose, except according to mamool (i.e.) for use during festivals or special occasions, no jewels shall be taken out without the special permission of all the trustees at least a majority of them in writing.

24. The Commissioner may issue orders from time to time regulating the internal management of the Devasthanam.

25. Any question as to the construction of this scheme, or as to the regularity or the validity of any act done under this scheme by the trustees shall be determined by the Commissioner whose decision shall be final.

26. Save in so far as is expressly provided herein, the provisions of the Act, the rules framed thereunder shall apply to the Devasthanam.

CUTTACK

The 17th January 1945

G. R. ROW

Commissioner of Endowments

## THE ELLIOTT PRIZE FOR SCIENTIFIC RESEARCH FOR 1945-49

Calcutta, 11th January 1945

In accordance with the Government of Bengal, General Department, revised notification No. 112-T. Edn., dated the 5th May 1917, published in Part I, page 667 of the *Calcutta Gazette*, 1917, the Elliott Prize for Scientific Research for 1945 will be awarded to the author of the best original essays giving the results of original research or investigation made by the candidate in Chemistry and published during the years 1941-44 inclusive.

In accordance with the notification cited above, the Elliott Prize for Scientific Research for 1946 will be awarded to the author of the best original essays giving the results of original research or investigation made by the candidate in Physics and published during the years 1942-45 inclusive.

Any native of Bengal; Bihar or Orissa or any Anglo-Indian or domiciled European, residing in Bengal, Bihar or Orissa, may compete for the prize.

The essays of competitors must be sent in so as to reach the President of the Royal Asiatic Society of Bengal, or the General Secretary, 1, Park Street, Calcutta, by the end of June of this year. Author's reprints must be submitted and not manuscripts. The prize will be awarded to the best competitor and be conferred publicly at the Annual General Meeting of the Royal Asiatic Society of Bengal, February 1946.

Preference will be given to researches leading to discoveries likely to develop the industrial resources of Bengal, Bihar or Orissa.

The value of the prize will not be less than Rs. 210. In the event of no essay being deemed of sufficient merit, no prize will be awarded.

The prizes for the next four years will be allotted as follows:—

1946—Physics

1947—Geology and Biology (including Pathology and Physiology).

1948—Mathematics

1949—Chemistry

All essays submitted must have been published during the four calendar years immediately preceding that in which the prize is given.

S. P. MOOKERJEE

President, Royal Asiatic Society of Bengal

R. B. PAL

Vice-Chancellor, Calcutta University

K. ZACHARIAH

Director of Public Instruction, Bengal

[3-3-26-1-1945]

OFFICE OF THE REGISTRAR, ORISSA NURSES AND MIDWIVES COUNCIL

Notice of election to be held under clause (v) of sub-section (2) of section 3 of the Orissa Nurses and Midwives Registration Act, 1938 (Orissa Act VII of 1938)

Whereas under clause (v) of sub-section (2) of section (3) of the Orissa Nurses and Midwives Registration Act, 1938, the Provincial Government have appointed the Registrar, Orissa Nurses and Midwives Council to be the Returning Officer for the purpose of an election under clause (v) of sub-section (2) of section 3 of the Act, the said Returning Officer is empowered under the rules framed by Government for conducting the election under the Act, to notify in the *Orissa Gazette* an electoral roll of nurses and midwives enrolled in the Registers maintained under the Orissa Nurses and Midwives Registration Act, 1938, and to appoint and notify the dates and also the time and places for the various stages of the election.

In accordance with the above rules all nurses and midwives whose names are included in the electoral roll below and who are qualified to vote are hereby called upon to elect one member on or before the 20th April 1945.

(1) Any person whose name is included in the electoral roll may be nominated as a candidate for election under clause (v) of sub-section (2) of section 3 of the Orissa Nurses and Midwives Registration Act, 1938. Such nomination shall be made by means of a nomination paper which will be supplied by the Returning Officer to any elector who may apply for the same. Each nomination paper shall be subscribed by two electors as proposer and seconder provided that no elector shall subscribe more nomination paper than one :

Provided also that if more than one nomination paper be subscribed by the same elector, the nomination paper first received by the Returning Officer shall, if otherwise in order, be held to valid, and if more than one nomination paper signed by the same elector be received simultaneously by the Returning Officer, all of such nomination shall be held to be invalid.

(2) (a) Nomination papers which are not received by the Returning Officer at his office before 12 noon of the 26th February 1945 shall be rejected.

(b) The scrutiny of nomination papers of candidates by the Returning Officer shall be made at the office of the Director of Health and Inspector-General of Prisons, Kathjuri Hostel Buildings, Cuttack, at 12 noon on the 27th February 1945.

(3) Every candidate and her proposer and seconder may attend the office of the Returning Officer on the date and at the hour specified in rule 2(b) and the Returning Officer shall allow them to examine the nomination papers of all candidates which have been received by him as aforesaid.

(a) The Returning Officer may either of his own motion or on objection made, decide all questions which may arise as to the validity of any nomination and his decision on any such question shall be final.

(b) If only one candidate is duly nominated the Returning Officer shall forthwith declare such candidate to be elected.

(4) If the number of duly nominated candidates exceed one, the Returning Officer shall publish their names and addresses in the *Orissa Gazette* on or before the 9th March 1945 and shall send by registered post to each elector a voting paper duly signed by him on or before the 20th March 1945 :

Provided that such a voting paper shall also be supplied to any such elector on her applying to the Returning Officer for the same at any time before the date appointed for the counting of votes and that no election shall be invalid by reason of the non-receipt by an elector of her voting paper.

(5) Any duly nominated candidate may withdraw her candidature by tending to the Returning Officer a written and signed withdrawal not later than 14 clear days before the date appointed for the scrutiny and counting of votes and it shall not be permissible to her subsequently to cancel such withdrawal. On receiving notice of such withdrawal the Returning Officer shall publish the fact of such withdrawal in the *Orissa Gazette*.

(6) Every elector desirous of recording her vote shall send her voting paper by registered post to the Returning Officer after recording her vote thereon in the manner prescribed therein :

Provided that voting papers which are not received by the Returning Officer before 12 noon on the 19th April 1945 will be rejected.

(7) 1. The Returning Officer shall attend at the said place (Office of the Director of Health and Inspector-General of Prisons, Orissa) at 12 noon on the 20th April 1945 for the purpose of counting of votes.

2. Every candidate may be present in person or may send a representative duly authorised by her in writing to watch the process of counting.

3. The Returning Officer shall show the voting papers if requested but not the counterfoils, to the candidates or their representatives.

4. If any objection is made to any voting paper on the ground that it does not comply with the instructions therein or to the rejection by the Returning Officer of a voting paper, it shall be decided at once by the Returning Officer, whose decision shall be final.

(8) When the counting of votes has been completed, the Returning Officer shall forthwith declare the candidate whom the largest number of votes has been given to be elected.

(9) When any equality of votes is found to exist between any candidates and the addition of a vote will entitle any of the candidate to be declared elected, the determination of the person to whom such one additional vote shall be deemed to have been given shall be made by lot to be drawn in the presence of the Returning Officer and in such manner as he may determine.

(10) The Provincial Government may, of their own motion or on objection made, declare any election to the Council to be void on account of corrupt practice or any other sufficient cause, and may call on the electorate to make a fresh election. The decision of the Provincial Government under this rule shall be final.

(11) The decision of the Provincial Government on any question that may arise as to the intention, construction or application of these rules shall be final.

ELECTORAL ROLL

PART I

List of nurses qualified to vote under clause (v) of sub-section (2) of section 3 of the Orissa Nurses and Midwives Registration Act, 1938

Serial number	Name	Qualification	Address	Remarks
1	2	3	4	5
1	Adelaide Biada Monforte ..	Medical and Surgical Nursing.	Orphanage, Suruda, Ganjam.	
2	Amy Gade .. ..	Ditto ..	Staff Nurse, Imambarah Hosptal, Chinsura	
3	Angeline Beramendi ..	Ditto ..	Saered Heart Nursery, Gopalpur, Ganjam.	
4	Champa Sahu .. ..	Ditto ..	H.alth Visitor, Maternity and Child Welfare Centre, Berhampur.	
5	Chandra Mony Dobi ..	Ditto ..	Government Headquarters Hospital, Berhampur.	

Serial number	Name	Qualification	Address	Remarks
1	2	3	4	5
6	Ester Singh .. ..	Medical and Surgical Nursing.	Baptist Mission Hospital, Berhampur, Ganjam.	
7	Etheldreda Philemon .. ..	Ditto .. ..	Staff Nurse, Government Headquarters Hospital, Puri.	
8	Golokmoni Pradhan .. ..	Ditto .. ..	Baptist Mission Hospital, Berhampur, Ganjam.	
9	Gupinatho Pradhan .. ..	Ditto .. ..	Staff Nurse, Moorshead Memorial Hospital G. Udayagiri, Ganjam.	
10	Hemalata Das (Miss) .. ..	Ditto .. ..	Staff Nurse, Government Headquarters Hospital, Sambalpur.	
11	Hemalata Dibya .. ..	Ditto .. ..	Staff Nurse, Cuttack General Hospital	
12	Hilda Katherine Halls .. ..	Ditto .. ..	Nursing Superintendent, Baptist Mission Hospital, Berhampur, Ganjam.	
13	Hope Das (Miss) .. ..	Ditto .. ..	Government Headquarters Hospital, Koraput.	
14	Indumati Das (Kumari) .. ..	Ditto .. ..	District Headquarters Hospital, Sambalpur.	
15	J. Castro (Miss) .. ..	Ditto .. ..	Government Headquarters Hospital, Berhampur.	
16	Jayanto Naik .. ..	Ditto .. ..	S. Improver, Registered No. 28640, I. M. H. C/O 17 A. B. P. O.	
17	Kadambini De (Miss) .. ..	Ditto .. ..	Staff Nurse, Government Headquarters Hospital, Berhampur, Ganjam.	
18	Kamini Sahu (Miss) .. ..	Ditto .. ..	Ditto.	
19	K. Krishnaveni .. ..	Ditto .. ..	Indian Military Hospital, Lahore	
20	K. Sithayamma .. ..	Ditto .. ..	Nurse, Government Headquarters Hospital, Puri.	
21	Kusho Pradhan .. ..	Ditto .. ..	Balesaj, P. O. G. Udayagiri, Ganjam.	
22	Labanyabati Senapati .. ..	Ditto .. ..	Baptist Mission Hospital, Berhampur, Ganjam.	
23	Mary Walton Shearer .. ..	Ditto .. ..	Moorshead Memorial Hospital, G. Udayagiri, Ganjam.	
24	May Logie Gordon .. ..	Ditto .. ..	Baptist Mission Hospital, Berhampur, Ganjam.	
25	M. Apollonie .. ..	Ditto .. ..	Nursing Superintendent, Cuttack General Hospital, Cuttack.	
26	Nabina Kumari Dobi (Miss) .. ..	Ditto .. ..	K. B. Street, Parlakimedi, Ganjam.	
27	Naline Das .. ..	Ditto .. ..	Baptist Mission Hospital, Berhampur, Ganjam.	
28	Pankajini Samuel .. ..	Ditto .. ..	Nurse, Government Headquarters Hospital, Puri.	
29	Paz Garcia Abad .. ..	Ditto .. ..	Orphanage, Suruda, Ganjam.	
30	Puspalata Santra .. ..	Ditto .. ..	Baptist Mission Hospital, Berhampur, Ganjam.	
31	Prabodhini Das .. ..	Ditto .. ..	Staff Nurse, Cuttack, General Hospital.	
32	Sarojini Ghosh (Miss) .. ..	Ditto .. ..	Staff Nurse, Government Headquarters Hospital, Puri.	
33	Satadala Basini Sahu (Miss) .. ..	Ditto .. ..	Staff Nurse, Cuttack General Hospital.	
34	Singh Rath Charles (Miss) .. ..	Ditto .. ..	Midwife, L. F. Dispensary, Gopalpur.	
35	Sister Anna .. ..	Ditto .. ..	General Hospital, Cuttack.	
36	Sister Celine Angelique .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
37	Sister Justine .. ..	Ditto .. ..	Staff Nurse, Cuttack General Hospital.	
38	Sister Marie .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
39	Sister Marie Magdaline Wicky .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
40	Sister Marie Reine .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
41	Sister Mary .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
42	Sister May James .. ..	Ditto .. ..	General Hospital, Cuttack.	
43	Sister M. Barbara .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
44	Sister Stanislaus .. ..	Ditto .. ..	Nursing Sister, Cuttack General Hospital.	
45	Sister Stephen .. ..	Ditto .. ..	Staff Nurse, Cuttack General Hospital.	
46	Sister Ursula .. ..	Ditto .. ..	General Hospital, Cuttack.	
47	Snehalata Patra .. ..	Ditto .. ..	7, Daga Road, Burmami, Tatanagar.	
48	Srikarobhanj Naik .. ..	Ditto .. ..	Moorshead Memorial Hospital, G. Udayagiri, Ganjam.	
49	Suhasini Moses .. ..	Ditto .. ..	Village and P. O. Hatigarh, Balasore.	
50	Suhasini Singh .. ..	Ditto .. ..	Staff Nurse, Cuttack General Hospital.	
51	Sukeshi Sahu .. ..	Ditto .. ..	Cuttack Chandi, Cuttack.	
52	Sulochana Naik .. ..	Ditto .. ..	Dhenkanal Hospital, P. O. Dhenkanal.	
53	Suna Das .. ..	Ditto .. ..	Nurse, Headquarters Hospital, Berhampur.	
54	Swarnarani Das .. ..	Ditto .. ..	Cuttack Chandi, Cuttack.	
55	Tana Dei .. ..	Ditto .. ..	Staff Nurse, Cuttack General Hospital.	



## ELECTORAL ROLL

## PART II

List of Midwives qualified to vote under clause (v) of sub-section (2) of section 3 of the Orissa Nurses and Midwives Registration Act, 1938

Serial number	Name	Qualification	Address	Remarks
1	2	3	4	5
1	A. Mangamma (Mrs.)	Midwifery Certificate	Sergada, Ganjam.	
2	Amy Gado	Ditto	Staff Nurse, Imambarah Hospital, Chinsura.	
3	Borajo Naik	Ditto	L.F. Dispensary, Boirani, Ganjam.	
4	Champa Grace Samuel	Ditto	Midwife, Child Welfare and Maternity Centre, Sambalpur.	
5	Champa Sahu	Ditto	Health Visitor, Maternity and Child Welfare Centre, Berhampur, Ganjam.	
6	Chiltipothula Venkataratnama.	Ditto	Midwife, L.F. Dispensary, Aska, Ganjam.	
7	Ester Singh	Ditto	Mission Hospital, Berhampur, Ganjam.	
8	G. Premi Amma (Mrs.)	Ditto	Ghosa Hospital, Jeypore, Koraput.	
9	Gloripetty Pravabati	Ditto	Midwife, L.F. Dispensary, Purusotampur, Ganjam.	
10	Golloemoni Pradhan	Ditto	Baptist Mission Hospital, Berhampur, Ganjam.	
11	Hilda Katherine Halls	Ditto	Baptist Mission Hospital, Berhampur, Ganjam.	
12	Hobsibo Sisko	Ditto	Midwife, L.F. Dispensary, Umerkote, Koraput.	
13	Hope Das (Miss)	Ditto	Government Headquarters Hospital, Koraput.	
14	Isabella Climentina	Ditto	C/o Rajani Kanthy, Midwife, L.F. Dispensary, Buguda, Ganjam.	
15	J. Castro (Miss)	Ditto	Staff Nurse, Government Headquarters Hospital, Berhampur, Ganjam.	
16	Kamini Sahu (Miss)	Ditto	Staff Nurse, Government Headquarters Hospital, Berhampur, Ganjam.	
17	Labanyabati Senapati	Ditto	Baptist Mission Hospital, Berhampur, Ganjam.	
18	M. Apollonie (Sister)	Ditto	Nursing Superintendent, Cuttack General Hospital.	
19	M. Barbara	Ditto	Nursing Sister, Cuttack General Hospital.	
20	Mary Jee Jachak	Ditto	Midwife, Government Dispensary, Rayagada, Koraput.	
21	May Logie Gorden	Ditto	Baptist Mission Hospital, Berhampur, Ganjam.	
22	Mutha Skeshamma	Ditto	Midwife, L.F. Dispensary, P.O. Chikati, Ganjam.	
23	Naline Das	Ditto	Baptist Mission Hospital, Berhampur, Ganjam.	
24	Paravastu Ranganakamma	Ditto	Midwife, L. F. Dispensary, Varanasi, Ganjam.	
25	P. Santhama	Ditto	L.F. Hospital, Gunupur, Koraput.	
26	Prabodhii Das (Miss)	Ditto	Staff Nurse, Cuttack General Hospital.	
27	Puspalata Santra	Ditto	Salgaria, P.O. Hatigarh, Balasore.	
28	Rajani Kanthi	Ditto	L.F. Dispensary, Buguda, Ganjam.	
29	Devamani Ammal	Ditto	Midwife, Government Headquarters Hospital, Berhampur, Ganjam.	
30	Satadalabasini Sahu (Mrs.)	Ditto	Staff Nurse, Cuttack General Hospital.	
31	Singh Ruth Charles (Mrs.)	Ditto	Midwife, L. F. Dispensary, Gopalpur, Ganjam.	
32	Suhasini Moses	Ditto	Village and P. O. Hatigarh, Balasore.	
33	Sulochana Naik	Ditto	Dhenkanal Hospital, P. O. Dhenkanal.	
34	Suna Das	Ditto	Nurse, Government Headquarters Hospital, Berhampur.	

I certify that all persons whose names are entered in the above rolls are qualified to vote under clause (v) of sub-section (2) of section 3 of the Orissa Nurses and Midwives Registration Act, 1938.

R. K. PATNAIK

Returning Officer

(Registrar, Orissa Nurses and Midwives Council)

CUTTACK  
The 17th January 1945

## NOTICE

Sealed tenders on plain papers will be received up to 3-30 P.M. on Friday, the 26th January 1945, by the undersigned for the work of Improvements to the Main Municipal Road in Cuttack town (widening only tarred portion which is existing) at a cost of Rs. 1,21,000.

All other informations will be available in the office of the undersigned during office hours on working days.

CUTTACK  
The 16th January 1945

M. N. BHUYAN  
Executive Engineer  
Southern Division

[2-2-26-1-1945]

OFFICE OF THE COMMISSIONER OF ENDOWMENTS,  
ORISSA, CUTTACK

ORDER No. 157

Saturday, the 6th day of January 1945

In the matter of Sri Radhagovindjiu Temple at Kendrapara village in the district of Cuttack.

This matter having come on for final disposal before the Commissioner of Endowments, Orissa, and the Associated Officers appointed by the Provincial Government, this day, it is ordered as follows :—

Whereas the Commissioner of Endowments, Orissa, and the Associated Officers, appointed by the Government in this behalf, are satisfied that the scheme of administration settled for the above temple in suit No. 6 of 1933 on the file of the District Judge of Cuttack, is extremely meagre and does not provide for effective control over the management by the members of the Committee appointed and whereas it is also found necessary to make certain changes in the said scheme so as to enable the Commissioner of Endowments, Orissa, to assume complete charge of the institution, they after consulting the members of the Committee and the persons having interest in the institution hereby settle the following scheme under sections 11, 14 and 33 of the Orissa Hindu Religious Endowments Act, 1939.

**SCHEME**

1. The scheme shall come into force at once.
2. In the scheme, if not inconsistent with the context, the Act means the Orissa Act of 1939 as amended from time to time; and all other words and expressions used herein shall have the respective meanings as assigned to them in the Act.
3. The management of the affairs of the said temple of Sri Radhagovindjiu of Kondrapara, including the subsidiary shrine of Sri Govindjiu of Neelakanthapur with their endowments and properties shall be administered by a trustee or trustees not exceeding five in number to be appointed by the Commissioner, who shall hold office for such period as may be fixed by him.
- The members of the Committee holding office on the date of the commencement of this scheme shall hold office as trustees till they are relieved by new trustees, and all action taken and all things done by them in pursuance of the previous scheme shall be deemed to have been validly taken or done.
4. When there are more trustees than one, they shall elect one from among themselves as the managing trustee for such period as may be decided by them. If no such managing trustee is elected within a week of the intimation of the order of appointment, the Commissioner shall nominate a managing trustee to function for such period as he may deem necessary.
5. The managing trustee shall be in charge of the entire management of the institution and shall keep regular accounts of receipts and disbursements and he shall be the chief executive officer, i.e., he can file suits, start proceedings, sign documents and do such other things as may be necessary for the management of the institution.
6. The trustees may appoint a paid Manager with the previous approval of the Commissioner, on such salary and security as he may determine, for maintaining accounts and to attend to the daily services, etc. The managing trustee may delegate some of his other functions to the Manager on his own responsibility.
7. The accounts of the institution shall be open for inspection by any person having interest, on his giving three days' notice in writing to the managing trustee and on paying a fee of Re. 1 per diem or part thereof.
8. Any vacancy or vacancies occurring in the office of any of the trustees during or at the end of the said or subsequent periods shall be filled up by the Commissioner.
9. The Commissioner may remove any of the trustee or trustees at any time without assigning any reason should he find it necessary in the interests of the institution and record a proceeding to that effect.
10. The trustees shall meet at least once a month within the premises of the institution for passing the accounts of the previous month and for sanctioning the necessary expenditure and for considering any other matter connected with the management of the institution. The meetings shall be convened by the managing trustee on giving three days notice to the other trustees.
11. The proceedings of the meetings so held shall be recorded in a book to be kept for the purpose and shall be signed by all the members present. Copies of the resolutions shall be submitted to the Commissioner for approval.
12. In case of difference of opinion, the opinion of the majority shall prevail. If the opinion is equally divided the proposal, if urgent, shall be referred to the Commissioner for decision. Otherwise, it may be brought up at the next meeting of the trustees.
13. The trustees shall take necessary steps to recover the temple lands from whomsoever in possession thereof, free from all encumbrances created by them or any person claiming under them, if necessary, by filing suits after obtaining the previous sanction of the Commissioner.
14. In no event, the trustees shall advance funds or raise loans for the expenses of the suits and proceedings that may be necessary in this behalf or reimburse themselves or repay the loans out of the funds of the institution, without the permission of the Commissioner.
15. The trustees shall lease out the lands of the institution annually in open auction and to its best advantage. In no case the sevaks or the servants of the institution shall be permitted to bid at the said auction without the approval of the Commissioner. A lease shall not become final without the approval of the Commissioner.
16. The managing trustee shall arrange for the regular performance of the daily services and the celebration of the periodical festivals in accordance with the practice and the usage of the institution.
17. The expenditure to be incurred on daily services and festivals shall be in accordance with a dittam (the scale of expenditure) which shall be prepared and submitted for the approval of the Commissioner.
18. The dittam shall in no event exceed 40 per cent of the anticipated net income of the institution.
19. It shall not on any account exceed the provisions in the annual budget to be prepared and submitted to the Commissioner for approval except with the previous sanction of the Commissioner.
20. The budget shall be prepared by the managing trustee and circulated to the other trustees on or before 15th March each year and shall be considered at the next meeting of the trustees specially convened for the purpose. Government, Zamindari, Municipal dues and contribution and audit charges shall be first provided for in the budget and the balance of the income is the net income to be appropriated for other purposes.
21. The budget so sanctioned by the trustees shall be submitted to the Commissioner for his approval before the 15th of April in each year.
22. The budget shall provide for a sum of not less than 5 per cent of the net income of the institution for the purposes of annual repairs such as effecting petty repairs and white-washing, etc.
23. The budget shall also provide for an equal sum of 5 per cent to be set apart as a reserve fund to be utilised for any capital construction with the approval of the Commissioner.
24. The establishment charges shall in no event exceed 20 per cent of the net income of the institution without the previous sanction of the Commissioner. Should the present charges exceed the said limit, they should be at once retrenched.
25. The budget shall provide for the discharge of any outstanding liabilities from out of the surplus left after meeting the above items of expenditure.
26. The managing trustee shall on or before the 31st August in each year submit to the Commissioner an income return for the purposes of assessment of contribution.
27. The managing trustee shall also submit to the Commissioner a Register of Properties as required under section 12 of the Orissa Hindu Religious Endowments Act, 1939.
28. The accounts of the temple maintained by the managing trustee shall be got audited every year by an approved auditor appointed by the Commissioner for the purpose.
29. By the 1st of August in each year the trustee shall submit to the Commissioner a report of the administration of the institution and the endowments during the preceding year, briefly indicating the improvements effected to the institution and its financial position, etc.
30. In the management of the affairs of the institution the preparation and submission of the dittam (or scale of expenditure) and the annual budgets, the maintenance of the accounts, the investment of surplus funds, the incuring of loans and the alienation of the lands of the institution, the trustees shall be bound by the provisions of the Act, the rules duly made or deemed to be made thereunder and all such lawful directions as may be issued by the Commissioner from time to time.

31. Save in so far as expressly provided therein the trustees shall have all the rights and powers and shall be liable to discharge all the duties provided by the said Act and Rules made thereunder.

32. Any doubt or ambiguity arising out of any of aforesaid provisions of the scheme shall be decided by the Commissioner and such decision shall be final.

G. R. ROW

Commissioner of Endowments

#### NOTICE

The next session of the Health Inspectors' Training School at Cuttack will commence from the 1st February 1945.

2. The course of training will extend over a period of one year (practical and theoretical) at the end of which an examination will be held and the successful candidates will be awarded the necessary certificate.

3. Not more than 25 to 30 students will be admitted to this course.

4. Candidates for admission must apply to the undersigned not later than the 28th January 1945. An application fee of Re. 1 (one rupee) only will be charged from all candidates other than those already holding a public health appointment under Government or Local Bodies. The application fee of Re. 1 should be remitted to the nearest Government Treasury crediting the amount under head "XXVIII—Public Health—Miscellaneous receipts" and the copy of the challan should accompany the application without which no application will be considered. Candidates must have passed at least the Matriculation examination of a recognised University or any other examination recognised by Government as equivalent thereto. All applications must be in the prescribed form as per specimen attached hereto. They should also submit copies of the following documents, along with application form, in the absence of which their applications will be rejected:—

(a) Certificate of having passed the Matriculation examination or any other examination recognised by Government as equivalent thereto.

(b) Certificate of moral character and respectability from a gazetted officer of the district in which the candidate ordinarily resides or any other authority whom the Director of Health and Inspector-General of Prisons, Orissa, may consider satisfactory.

(c) A certificate of character from the Principal or Headmaster of the institution in which the candidate last studied.

(d) A certificate of physical fitness from a registered medical graduate.

(e) Certificate of domicile in the Province from the District Magistrate if the candidate claims domicile.

5. A consolidated tuition fee of Rs. 25 (Rupees twenty-five) only payable in two suitable instalments of Rs. 15 and Rs. 10 each which will cover admission and tuition for the whole course will be charged.

6. Candidates will make their own arrangement for boarding and lodging.

7. No allowance whatsoever will be paid by Government during the period of training to the candidates.

8. Every candidate appearing at the final certificate examination will be required to pay an examination fee of Rs. 7-8-0 (Rupees seven and annas eight) only each in addition to the tuition fee.

A. N. CHOPRA, LT.-COL., I.M.S.

CUTTACK Director of Health and Inspector-General  
The 16th January 1945 of Prisons, Orissa

FORM OF APPLICATION FOR ADMISSION INTO THE HEALTH INSPECTORS' TRAINING SCHOOL, CUTTACK

1. Name.....
2. Age.....
3. Nationality, race or caste.....
4. Religion.....
5. Name of father.....
6. Residence of father—  
Permanent.....  
Present.....
7. Occupation of father.....
8. Educational qualification of candidate.....
9. Name of institution in which last studied.....
10. Whether father or guardian is able to meet the cost of training of the candidate.....

I hereby certify that the above statement of particulars is true.

Signature of applicant.....

Address.....

Date.....

#### NOTICE

Scaled tenders on plain papers to be drawn in Schedule XLV—Form No. 58 (Lump Sum Contract) are invited from the contractors for the work of construction of Police Buildings at Dehurda in the district of Balasore for an estimated cost of Rs. 23,444 calculated at the current approved rates and will be received up to 3 P.M. of 29th January 1945 by the undersigned. Plan, estimate and the specifications and other information can be available in the office of the undersigned during working hours.

[ILLEGIBLE]

CUTTACK

The 19th January 1945

Executive Engineer, Northern Division

#### FEDERAL PUBLIC SERVICE COMMISSION

Applications invited for temporary post of Assistant Standardization and Costing Officer (Roads). Pay:—(a) for direct recruit Rs. 800—40—1,200; higher start to a specially qualified candidates; (b) for old entrant scale starting with Rs. 800 to be fixed on merit. *Qualifications*—Essential (a) Honours or other high degree in Civil Engineering; (b) ten years in executive charge of engineering construction with experience of designing structures and of construction. *Desirable*: Authorship and publication of papers on design and/or construction. A candidate abreast with modern theory and practice in design and construction will be preferred. Age limits: 35—45, relaxable for Government servants. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipts for Rs. 7-8-0 (Rs. 1-14-0 for scheduled cast candidates) 15th February 1945.

SIMLA: 6th January 1945

#### TENDER NOTICE

Lump Sum quotations on plain paper to be eventually drawn up in Lump Sum Contract Form (No. 55 of Schedule XXXVI) will be received up to 3 P.M. of 1st February 1945.

All other information is available in the office of the Executive Engineer, Sambalpur Division.

*Name of work*—Enlarging the staging Dak Bungalow at Sambalpur for additional accommodation for a Second Circuit House.

	Rs.
Estimated amount .. ..	6,040
Earnest money .. ..	200
Liquidated damages for delay in completion if extension is not sanctioned.	20 per day

SAMBALPUR

The 21st January 1945

E. V. S. IYER

Executive Engineer, Sambalpur Division

#### I. M. M. T. S. "DUFFERIN"

List of candidates selected for entry into the Training Ship from January 1945

*Bombay*—9. BZ. Hyder A. S.; 119. BZ. Gokhale A. K.; 59 BZ. Tambo, R. Y.; 193. BX. Nazir Ahmed; 5. BZ. Daruwalla, N. D.; 92. BX. Nadkar, G. K.; 44. BX. Kotharkar, A. P.; 28. BX. Faria, P. J.; 12. BZ. Nazareth, A. A.; 10. BX. Kortiwala J. M.; 8 BZ. Azavedo, M. L.; 42. BX. Almodia Hubert; 7. BZ. Azavedo, L. R.; 16. BX. Rupa, D. S.; 29. BX. Cunha Gomes, I. A.; 13. BE. Khan S. A.; 67. BZ. Marwaha, S. K.; 31. BE. Wagle, A. N.; 51. BE. Amladi, G. R.; 58. BE. Khambatta, S. N.; 81. BZ. Anand, K. K.; 122. BZ. Daruwalla, R. R.; 66. BZ. Lobo, R.S.B.; 85. BE. D'Mello, N. T.; 100. BE. Britto, M. C.; 69. BE. Gupta, Prabhakar; 118. BZ. Fernandez, O. A. C.; 19. BE. De Souza, P. J.; 117. BZ. De Souza, J. S.; 107. BE. Somers J. E.;

*Calcutta*—173. CE. Pondharkar, S. S.; 135. CZ. Ghosh, A. K.; B3. CE. Guibarra, V. J.; and B4. CZ. Eadon, G. V.

*Delhi*—74. DX. Rawat, D. S.; 132. DZ. Dave, A. S. and 133. DZ. Goyal, S. N.

*Madras*—57. MX. Pothery Cheruvari, P.; 75. MX. Nair, M. A.; 159. MX. Alley N. C.; 160. MZ. Mathew, M. K.; 179. MX. Vedakkiveetil, J.; 147. MZ. Abdul Azoom M.; 190. ME. Konda, T. R.; 21. ME. Swingler, Gordon.

*Lahore*—48. LZ. Kapoor, S. N.; 142. LZ. Chaudhury M. M.; 52. LX. Kapila, K. R.; 24. LZ. Lohan, K. B. S.; 143. LZ. Homdani, A.H.

*Lucknow*—B1. UX. Stephenson, V. P. and 80. UZ. Asthana, S. K. Patna; 170. PX. Moinuddin, Azher.

MAZGAON PIER, BOMBAY 10

The 12th January 1945

[ILLEGIBLE]

Secretary, Governing Body

## FEDERAL PUBLIC SERVICE COMMISSION

Applications invited for the following posts (temporary for five years) in Employment Exchanges under the Department of Labour—(a) eight Managers; (b) twenty-seven Assistant Managers (Central and Regional Exchanges); (c) eight Assistant Managers (Sub-Regional Exchanges). Pay—For (a) Rs. 600—25—750; for (b) 300—15—405; for (c) 200—10—300. In special cases higher initial pay within the scale may be allowed. Age limits—For (a) below 40; for (b) and (c) below 35. Qualifications—For (a) (i) first or second class degree in Commerce, Economics, Law, Agriculture or Engineering; (ii) five years' experience in Commerce, Industry, Agriculture or Labour employment and organization in managerial or supervisory capacity. Experience in foreign countries an additional qualification. For (b) (i) degrees in Economics, Commerce, Law, Agriculture or Engineering; (ii) four years' experience in Commerce, Industry, Agriculture or Labour employment and organization. For (c) candidates must be graduates and have three years' experience in Commerce, Industry, Agriculture or Labour employment and organization. Further particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with a Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for scheduled castes) the 13th February 1945.

SIMLA : 6th January 1945

## NOTICE

The Hide monopoly of the Angul subdivision in the district of Cuttack for the year 1945-46 will be settled on the 28th February 1945. Tenders in sealed covers will be received by the undersigned up to the 26th February 1945. The monopolist is required to deposit in advance the fee for one quarter on the day on which the monopoly is granted.

The undersigned reserves the right to accept or refuse any tender without giving any reason.

ANGUL

D. K. MARDARAJ

The 16th January 1945

Subdivisional Officer, Angul  
[2-1-2-2-1945]

## WANTED

A steno-typist on Rs. 30—2—50—1—60 plus steno allowance of Rs. 30 per month for the Assistant Director of Fisheries, Orissa, Cuttack.

Applicants should appear personally with their applications before the Assistant Director of Fisheries, Orissa on the 2nd February 1945.

CUTTACK

H. LAL

The 16th January 1945

Director of Development, Orissa

## WANTED

Applications for the post of Naib Tahsildar of Government Estates, Bhadrak on a salary of Rs. 35 plus Rs. 1-4-0 as commission from Lalita Dei Endowed Estate and with usual dearness allowance.

Qualification—At least Matriculate, preference will be given to those having knowledge of cadastral survey and of collections work in an Estate.

Age—Below 25 years of age. May be relaxed in case of suitable candidate.

Application should reach the undersigned by the 6th February at the latest.

The selected candidate should be ready to furnish cash security of Rs. 500.

BALASORE

R. OJHA

The 20th January 1945

District Officer, Balasore  
[2-1-2-2-1945]

## WANTED

For the Puri Sanskrit College a Smriti Pandit in the grade of Rs. 40—3/2—61. The applicant must have passed the Acharya or the Vidyaprabina Examination in the Dharmasastra and must possess a sound knowledge in the said subject and sufficient teaching experience.

Applications stating age, experience and qualifications should reach the undersigned on or before the 15th February 1945. Preference will be given to natives of or persons who are domiciled in the Province of Orissa or Orissa States.

CUTTACK

S. C. GHOSAL

The 23rd January 1945 Inspector of Schools, North Orissa

## NOTICE

Sealed tenders on plain paper to be eventually drawn in P.W.D. Form No. F2 will be received up to 3 P.M. on the 30th January 1945 by the undersigned for the work "Construction of Fire Station at Puri". The approximate amount of the estimate is Rs. 16,500.

All other informations can be obtained in the office of the undersigned on office days.

PURI

T. RAGHUNADH RAO

The 15th January 1945

Assistant Engineer A.R.P.

[2-2-26-1-1945]

## WANTED

A qualified Nurse temporarily for the Government Headquarters Hospital, Puri, on a scale of pay of Rs. 50—5—70 plus usual dearness allowance with free quarters. Applications, with original diploma and testimonials, will be received by the undersigned up to the 30th January 1945. The selected candidate will be required to join at once.

PURI

K. N. MISRA

The 13th January 1945

Civil Surgeon

[2-2-26-1-1945]

## WANTED

(1) One clerk on a pay of Rs. 30 a month plus usual dearness allowance; and,

(2) One Salesman on a pay of Rs. 25 a month plus dearness allowance; for the Civil Canteen Stores, Cuttack.

Candidates for the post of clerk should be at least matriculates and for the post of a salesman should have passed at least the M. E. Examination and have previous experience as a salesman.

Applications will be received by the undersigned up to the 28th January 1945.

P. N. MAHANTI

Under-Secretary to Govt. of Orissa  
Supply and Transport Department

CUTTACK : 22nd January 1945

## WANTED

A Senior Inspector of Co-operative Societies on Rs. 75—5/2—90 and a Junior Inspector of Co-operative Societies on Rs. 40—5/2—75 for the fisheries department, Orissa on temporary basis. Candidates must have experience in Co-operative work and in organising non-credit societies.

2. A temporary Fishery Welfare Supervisor on Rs. 50 per mensem. Candidates must be graduates or Intermediates with knowledge of Telugu. Preference will be given to candidates with experience in welfare work.

Applications should reach the Fishery Officer, Orissa Cuttack, on or before the 2nd February 1945.

G. N. MITRA

CUTTACK

For Director of Development, Orissa

The 22nd January 1945

[2-1-2-2-1945]